(ग) ग्रीर (घ) भारत सरकार देश के विभिन्न क्षेत्रों के लिए लेवी चीनी का निकासी मल्य निर्धारित करती है श्रौर मुल्यों की एकत्रीकरण की प्रणाली द्वारा देश भर में घरेलू उपभोक्ताक्रों को लेबी चीनी समान खदरा मल्य पर देता है। खुली बिक्री की चीनी देश भर में भ्रपने लिए स्वयं बाजार स्तर ढुंढ़ती है। तथापि, सितम्बर से नवम्बर, 1972 के महीनों में महाराष्ट्र सरकार ने राज्य के कारखानों द्वारा स्वेच्छिक रूप से 230 रुपये प्रति क्विंटल जिसमें उत्पादन शुल्क शामिल नहीं है, के निर्धारित मुल्य पर पेश की गयी खुली बिकी की चीनी के एक भाग का लाभ उठाया था ग्रौर उसको लगभग 3.14 रुपये प्रति किलोग्राम के खदरा मृल्य पर वितरित करने की व्यवस्था की।

Written Answers

fTHE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) No, Sir.

- (b) Does not arise.
- (c) and (d) The ex-factory prices of levy sugar for the different zones in the country-are fixed by the Government of India, and by a system of pooling of prices it is retailed to domestic consumers at a uniform price throughout the country. The free sale sugar finds its own market levels all over the country. However, during die three months of September to November, 1972, the Government of Maharashtra availed themselves of a portion of the free sale sugar voluntarily offered to them by the factories in that State at a fixed price of Rs. 230 per quintal, exclusive of excise duty, and arranged for its distribution at a retail price of about Rs. 3.14 per kilogram.]

UNIVERSITY AT SHIIXONG

- 639. SHRI SITARAM JAIPURIA: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:
- (a) whether it is a fact that the Government of Assam have proposed the move for a University at Shillong;
 - f[] English translation.

- (b) if so, what are the reasons for opposing the move; and
- (c) what is the reaction of the Central Government thereto?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF S. NURUL HASAN): (a) and (b) Yes, Sir. The Government of Assam have raised objections to the proposal to extend the jurisdiction of the proposed Central University at Shillong to Assam.

(c) The matter is under consideration in consultation with the State Governments concerned.

CONSTRUCTION OF HOUSES BY DDA IN E.P. D.P. COLONY, KALKAJI, NEW DELHI

640. SARDAR AMJAD ALI:

DR. R. K. CHAKRABARTI: SHRI N. R. CHOUDHURY:

Will the Minister of WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING be pleased to state:

- (a) whether it is a fact that DDA has obtained a loan of Rs. 2 crores from the LIC for construction of houses under the Low Income Group Housing Scheme in East Pakistan Displaced Persons Colony, Kalkaji, New Delhi;
- (b) if so, how much of this amount has ahead) been utilised for the construction of these houses;
- (c) how many houses have already been completed and how long will it take to complete the rest of the houses;
- (d) whether it is a fact that most of the houses, so far constructed by the D.D.A. are of sub-standard quality with defective roofs, canopy, sun-shades which have fallen down immediately after the completion of the houses; and
- (e) if so, what remedial steps are being taken in this regard?

THE MINISTER OF WORKS AND HOUSING (SHRI UMA SHANKAR DIK-SHIT): (a) A loan of Rupees only one crore from LIC was received by the DDA in June, 1971 for construction of houses

for the members of the East Pakistan Dis placed Persons Co-operative Housing So ciety in E.P.D.P. Colony, Kalkaji, New Delhi.

- (b) Out of Rupees one crore, a sum ol Rs. 46,05,696 has been spent.
- (c) 195 houses are presently under construction and are likely to be completed by the end of the June, 1973.
- (d) and (e) The houses are still under construction and only materials of standard quality are being used. The question of taking any remedial measures, therefore, does not arise.

ALLOTMENT OF LAND BV DDA TO PRIVATE EDUCATIONAL INSTITUTIONS

- 641. SHRI JAGAN NATH BHARDWAJ: Will the Minister of WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING be pleased to state:
- (a) whether it is a fact that the Delhi Development Authority has earmarked land for allotment to Voluntary Organizations for setting up Educational Institutions;

- (b) if so, the details thereof;
- (o the localities in Delhi where lands have been earmarked; and
- (d) the criteria laid down for allotment of land for privately managed Educational Institutions?

THE MINISTER OF WORKS AND HOUSING (SHRI UMA SHANKAR DIKSHIT): (a) DDA has earmarked land for allotment to recognized schools and colleges including those established by Voluntary Organizations.

- (b) and (c) A list of such institutions and the localities where land has been allotted for educational purpose is placed on the Table of the House.
- (d) The allotment is made to such institutions on the following conditions:—
 - (1) The institution should be registered under the Societies Registration Act, 1860.
 - (2) The institution should be of nonprofit making character.
 - (3) Its case should be sponsored by the Ministry of Education and Director of Education, Delhi Administration.

STATEMENT

Private institutions to whom land has been allotted for educational purposes

	Name of the Institution			Name of the Scheme
1.	Rao Tula Ram Society .		- -	Dhaula Kuan
2.	Ram Lal Anand College Society			Dhaula Kuan
3.	Rajdhani College		٠	Basai Darapur
4.	Modern College Society .		٠.	Institutional area at Sri
5.	Hastinapur College Society			Dhaula Kuan Area.
6.	St. Anthony Girls School .	,		Safdarjang Residential Scheme Block 'C'
7.	Arya Orphanage			East of Kailash
8.	All India Federation of the deaf			Institutional area South of IIT
9.	Delhi Pulblic School			East of Kailash
0.	Vivekanand Mahila College			Village Kakar doma Shahdara.
1.	Bishop of Delhi			Village Sheikh Serai.
2.	Nav Shakti Education Society			Masjid Moth Area.
3.	D.A.V. School Gandhi Nagar			Draft Zonal Plan for Zone-E.